

Additional information for 2009-14

1. Petition No. 453/GT/2014 (Agartala Gas Turbine Power Station)

- (i) Explain how the requirement of service water for DM plant was being met till date and the necessity of bore well.
- (ii) Details of main plant equipments for which transportation charges are sought as additional capital expenditure in the year 2013-14.
- (iii) Reconciliation statement of actual additional capital expenditure duly audited along with the copy of balance sheet for the year 2009-10, 2010-11, 2011-12, 2012-13 and 2013-14;

2. Petition No. 456/GT/2014 (Kopili HEP)

- (i) Documents/ correspondence/ directions from court/ clearance from local authorities, if any, with regard to procurement of land in the year 2010-11 for enhancement of reservoir capacity. It has been stated under justification that land acquisition has been made from Meghalaya Government and there would be consequent increase in design energy by 78 MUs. Petitioner is thereby, directed to provide the exact date from which generating station has started with increased capacity of reservoir and shall also clarify that increased design energy has been factored into the computation of energy charge rate as per 2009 Tariff Regulations or not. Further, it shall also clarify that whether or not the revised design energy has been approved by CEA. If yes, CEA approval in this regard shall be submitted;
- (ii) Further, at Annexure-XII at page 43 of the petition, position of un-discharged and discharged liabilities shall be certified by the Auditor;

3. Petition No. 457/GT/2014 (Ranganadi HEP)

- (i) Recommendation attached (Annexure-A) in support of the claim of 40 HP submersible pump (reference page 27 of petition) does not indicate the title of the document and name of issuing agency. Complete information regarding the same;
- (ii) In respect of exclusion of deletions on account of Inter Unit Transfers (IUT) (out), clarify whether the IUT is of permanent nature or temporary nature;
- (iii) Documentary evidence to the effect that the asset "Automatic Digital Normal Plumb Line with all Accessories" (referred at page 43 of petition) is a mandatory requirement to ascertain the displacement/ shift of the dam during any abnormal seismic condition and reason for not procuring the equipment till date;

- (iv) Details of the safety equipment claimed at page 48 of the petition along with documentary evidence to the effect that it is a mandatory requirement to keep such equipment at site;
- (v) Details of the specialized T&P items (M. Handliinf) claimed at page 54 of petition;
- (vi) Documentary evidence to the effect that the asset "Web Data Monitoring system" (reference at page 55 of petition) is a mandatory requirement to access the operational parameters of the dam and reason for not procuring the equipment till date.
- (vii) Gross value of the old battery bank being replaced with new battery bank costing ₹97.59 lakh (reference at page 55 of petition);
- (viii) Reasons for putting de-capitalized assets mentioned at page 58 of the petition, under exclusion category;
- (ix) The statement of un-discharged liability/discharges of liabilities certified from the Auditor.

4. Petition No. 458/GT/2014 (Doyang HEP)

- (i) Clarification for claiming the capital cost as on 1.4.2009 as ₹64858.58 lakh instead of ₹63609.99 lakh as considered by the Commission in Order dated 24.12.2012 in Petition No. 63/2010.
- (ii) Further, it is observed that out of total additional capital expenditure of ₹2273 lakh allowed by the Commission for the period 2009-14, the petitioner has actually claimed capitalization for an amount of ₹197.81 lakh (8.7%) against the approved works. Reasons for the same shall be specified;
- (iii) As per financial package approved by Ministry of Power vide letter dated 13.3.2009, the base rate of Return on Equity to be considered for tariff calculation should be 10.00% for the period 2014-19. Clarification for claiming the RoE at the rate of 16.5% p.a. in the petition;

5. Petition No. 459/GT/2014 (Assam Gas Based Power Project)

- (i) The petitioner has not claimed ₹2000.00 lakh for replacement of radiators of gas engines, ₹300 lakh for additional inlet scrubber, ₹200 lakh for replacement of engine fuel gas filter system, ₹3700 lakh for replacement of gas engines of GBS Phase wise and claimed ₹22.45 lakh less for Up gradation of Mark IV control system of BHEL which were allowed in the order dated 6.9.2011 in Petition No. 295/2009 as projected additional capital expenditure. Clarify why these expenditures have not been actually capitalized and whether these works have been deferred and shall be claimed in future or these claims are no longer required.
- (ii) Reconciliation statement of actual additional capital expenditure for the year 2012-13 and 2013-14 duly audited along with the copy of the balance sheet.

Additional information for 2014-19

1. Petition No. 40/GT/2015 (Ranganadi HEP)

2014-15

(i) For expenditure of ₹840.29 lakh claimed under the head "*Payment to M/s GIL against construction of Dam*", copy of the arbitration award of Meghalaya High Court needs to be submitted.

(ii) For expenditure of ₹10 lakh claimed under the head "*Construction of Check Dam etc. (Roi Nallah)*" the following shall be submitted:

- a) Need for creation of check dam and number of such dams.
- b) Detailed justification as to why the work has been envisaged after 13 years of plant operation.
- c) Data related to increase in level of silt observed during past few years which has compelled the petitioner to go for constructing the Check Dam.
- d) Approval of any government agency or report of the study conducted by some independent agency/internal agency in this regard.

(iii) As regards the expenditure of ₹300 lakh claimed under the head "*Supply, erection, installation, testing and commissioning of 33kv Switchyard at Hoz.*" the following shall be submitted:

- a) Detailed justification including as to why the permanent set up has been envisaged after 13 years of plant operation.
- b) Problems being faced in operating the existing set up termed as temporary sub-station.
- c) Details of the equipment to be procured along with the details of equipment available at temporary set-up. Certificate to the effect that while arriving at the claim, the usable equipment available at temporary set up has been excluded.

(iv) As regards the expenditure of ₹1000 lakh claimed under the head " Procurement of Turbine Runner " the following shall be submit:

- a) Total number of spare runners available at plant which are included in capital cost for the purpose of tariff.
- b) Gross value of the old runner, year put to use and depreciation recovered in tariff

(v) As regards the expenditure of ₹100 lakh claimed under the head "*Up gradation of HMI System of Turbine Generator* " the following shall be submitted:

- a) Detailed justification as to why the up-gradation has been envisaged.
- b) Details of the scheme including equipment envisaged.

c) Problems being faced with the existing set up.

d) In case up-gradation requires removal of certain existing assets, then the gross value of the old assets, year put to use and depreciation recovered in tariff, of such assets.

(vi) As regards the expenditure of ₹100 lakh claimed under the head "*Retrofitting of Cooling water pump (2 Nos)*" the following shall be submitted:

a) While the heading of the claim mentions as Retrofitting of the cooling water pumps, the justification provided envisaged the complete replacement of the cooling water pumps. This shall be clarified.

2015-16

(i) As regards the expenditure of ₹75 lakh claimed under the head "*Construction of River Protection works at D/s of Dam*", the following shall be submitted:

a) Detailed justification as to why the work has been envisaged after 13 years of plant operation.

b) Certificate from the auditor indicating that the expenditure is not of recurring nature and such expenditure is not booked in the O&M of plant.

(ii) As regards the expenditure of ₹12 lakh claimed under the head "*Construction of Check Dam etc. (Abdullah Nallah)*", the details as called for at Sl. No. ii above for the year 2014-15.

(iii) For expenditure of ₹10 lakh claimed under the head "*Retrofitting of Water level indicator*" additional water level indicator in addition to the existing equipment which has been termed as inaccurate has been proposed. Clarification as to why the existing equipment system (the inaccurate system) is to be retained. Also submit the gross value of the old water level indicator, year put to use and depreciation recovered in tariff.

(iv) For expenditure of ₹60 lakh claimed under the head "*Retrofitting of 132KV Line Circuit Breaker (6 Nos)*", the make of old circuit breakers and proof to the effect that spares for these existing circuit breakers are not available in the market shall be submitted

(v) As regards the expenditure of ₹100 lakh claimed under the head "*Procurement & Installation of online DGA for Auto transformer*", the detailed justification on the need for going for the online DGA after 13 years of the plant operation shall be furnished. Also, clarification as to how it was being carried out the dissolved gas analysis till date along with the details of the old asset i.e. gross value of the existing equipment, year put to use and depreciation recovered in tariff, if being removed from service.

(vi) As regards the expenditure of ₹100 lakh claimed under the head "*Up gradation of HMI System of Turbine Generator*", the details as called for at Sl. no. (v) above for the year 2014-15.

(vii) As regards the claim of ₹25 lakh towards "*Procurement of Fire Tender*", the petitioner shall certify that there is no existing "Fire tender" in capital base for the purpose of tariff. In case, old fire tender exists in capital base, the details of the old fire

tender i.e Gross value of the existing equipment, year put to use and depreciation recovered in tariff, being removed from service shall be furnished.

(viii) As regards the expenditure of ₹120 lakh claimed under the head "*Procurement & installation of ONLINE Vibration Monitoring for Unit I,II & III* ", the following shall be submitted:

- a) Detailed justification including as to why the work has been envisaged after 13 years of plant operation;
- b) In case some existing equipment is being used for vibration monitoring, petitioner shall submit the gross value of the existing equipment, year put to use and depreciation recovered in tariff, being removed from service.

(ix) For expenditure of ₹90 lakh claimed under the head " River Protection Works on the left bank of the Dikrong river towards Power House store from tailpool, RHEP, (Phase-I) ", the details as called for at Sl. no. (i) above.

(x) For expenditure of ₹10 lakh claimed under the head "*Errection of new 33KV self supporting Tower line from Potin to DPH in phase manner (phase – I)*" approval of STU/CTU and documentary evidence to the effect that the existing line is being affected by construction of high way shall be submitted.

2016-17

(i) As the expenditure claimed during the year 2016-17 are of the similar nature to the works/assets claimed during the years 2014-15 and 2015-16 the information claimed for individual assets/works during 2014-15 and 2015-16 above, shall be submitted along with the explanation for the expenditure claimed during 2016-17.

2017-18

(i) As regards, the expenditure of ₹300 lakh claimed under the head "*Providing and Installation of one additional Stop Log Gate for Dam*", the CEA/CWC guidelines and approval with respect to number of Stop Log Gates, to be submitted if available.

(i) Clarification that the expenditure of ₹100 lakh claimed under the head "*Raising of Tailpool Wall of Dikrong Power House, Hoz, RHEP*" was not considered during the stage of execution along with the details of any specific incidence during last 13 years of plant operation which has made petitioner to go in for raising of the Tail pool wall.

2018-19

(i) As regards the expenditure of ₹100 lakh and ₹18 lakh claimed for River protection works and construction of check dam, the information as called for at Sl. No. (ii) during the years 2014-15 and 2015-16 as above to be submitted.

2. Petition No. 41/GT/2015 (Assam Gas Based Power Plant)

- (i) Approval of Board of Directors of the petitioner company or any other competent authority along with delegation of power for projected additional capital expenditure claimed;
- (ii) Supporting documents from OEM in respect of equipment, control systems, components which have become obsolete and requires replacement as spares are not available with the OEM in accordance with the requirement of capitalization under Regulation 14(3)(vii);
- (iii) Clarify/ explain whether up-gradation of AVR , electro hydraulic governor, vibration monitoring system of GT-1&2 etc. for which additional capital expenditures have been claimed are the replacements of old assets or new additions/ retro fittings to existing assets. In case of replacement, details of gross value of old assets, year of capitalization and cumulative depreciation recovered to be furnished;
- (iv) Details of scope of work regarding comprehensive rotor inspection and compressor rotor refurbishment of MHI Gas Turbine. Further, clarification as to why this refurbishment has not been considered as part of major overhauling;
- (v) Reason for considering auxiliary energy consumption of 3% instead of 2.5% as per the norms;
- (vi) Details of consumption of capital spares for last five years i.e. 2009- 10 to 2013-14 along with the price and complete list of spares of respective years.

3. Petition No. 42/GT/2015 (Khandong HEP)

Sl. No.	Year	Ref. Sl. No.	Description of work/ Asset	Amount (₹ in lakh)	Information to be furnished
1	2014-15	1 Page-33	Replacement of Turbine parts for Khandong including erection & Commissioning, damaged due to acidic corrosion of reservoir water.	1,578.29	Complete cost wise details of the turbine parts to be replaced and justify the reasons for replacement of turbine parts
2		2 Page-33	Replacement of Generator components for Khandong PS, including erection & Commissioning.	912.34	a) Provide complete cost-wise details of the generator components replaced/proposed to be removed from service. b) Justify the reason for replacement of generator parts. c) Details of the old assets to be removed from service as per Form 9 Bi.

3		12 Page- 37	Hydro Mechanical Works (New Works) & commissioning of Khandong Surge Shaft Gate, Kopili HE Plant, NC Hills, Umrongso, Assam	253.00	a) Proper justification regarding the amount admitted by Commission for these assets. b) Complete cost-wise details.
4		13 Page- 37	Newly Instrumentation in Khandong Dam & Dyke	26.13	As above
5		14 Page- 37	Pilot Project for remediation of Acid Mine Drainage in the Catchment of Kopili River at the upstream of Kopili Hydro Electric Plant (Khandong Dam).	66.83	a) An expenditure of ₹18 lakh during 2010-11 and 2011-12 was allowed by the Commission. The reasons for postponing the project from 2011-12 to 2015-16 and justification for the increase in cost from ₹18 lakh to ₹66.83 lakh to be furnished. b) The complete scheme of the project, process involved and the status of the project in terms of finalization of specification, bids called, selection of lowest bidder, etc.
6		9 Page- 41	Procurement & installation of 28.5MVA GT for Khandong power station.	174.67	Reasons for the replacement of generator transformer along with details of the old asset to be removed from service as per Form 9 Bi
7	2015-16	10 Page- 42	Design, Fabrication, Supply, Erection and Commissioning of Spillway Gates operated by Rope Drum Hoist, Hoist Bridge including associated Civil works required for erection of the gates in Khandong Dam of Kopili H. E. P. Umrongso, Assam.	3000.00	a) Clarify whether spillway gates were installed at the time of COD of Khandong HEP or not. If not, the reasons for the same. b) Details of works/assets for spillway gate with details of cost component of each item such as gates, rope drum hoist, Hoist Bridge, etc. c) The calculations for increase in capacity/design energy in terms of FRL level increasing from 719.33m to 725m.
8	2016-17	4 Page- 45	Installation of disaster management system at Khandong	35.00	Details of works/assets required to meet disaster management system and cost component of each asset to be furnished.
9		6 Page- 47	Design, Fabrication, Supply, Erection and Commissioning of Spillway Gates operated by Rope Drum Hoist, Hoist Bridge including associated Civil	867.00	Similar information as required in Sl. No. 7 above.

			works required for erection of the gates in Khandong Dam of Kopili H. E. P. Umrongso, Assam		
10	2017-18	3 Page-49	Replacement of 132 kV CVT/PT	30.00	The minutes of the 87 th OCC meeting and minutes of PCC Committee/other document with respect to Upgradation of conductors in the switch yard to moose to be furnished.
11		4 Page-49	Upgradation of Conductors in the Switch yard to Moose	50.00	
12	2018-19	3 Page-52	Closed loop cooling water System for Khandong units	650.00	Cost-wise details of the assets included in the system .

4. Petition No. 43/GT/2015 (Doyang HEP)

Sl. No.	Year	Ref. Sl. No.	Description of work/ Asset	Amount (₹ in lakh)	Information to be provided by the petitioner
1	2015-16	3 page-39	Survey of Doyang river	42.00	It has been submitted that survey was to be taken up after completion of the works of the Rock-fill dam of Doyang HEP and before commissioning of the Plant. Due to certain reasons and then prevailing un conducive law and order scenario this could not be taken up. Now it is found essential to carry out the Survey of the Doyang River downstream till Assam border for the Dam Break Analysis. This is as per the guidelines of the CWC. Since the dam and plant were completed in the year 2000, there is delay of 15 years to carry out the river survey. Clarification as to what useful purpose will be served for carrying out river survey after delay of 15 years along with a copy of CWC guidelines.
2		5 Page-39	Tail Race channel excavation	400+ 150	An amount of ₹400 lakh has been claimed in 2015-16 and ₹150 lakh in 2016-17 for TRC excavation. The basis for claim of the ₹550 lakh for excavation works of TRC, gain in machine efficiency, head, turbine output and power output after excavation of tail pool area to be furnished.

5. Petition No. 44/GT/2015 (Agartala Gas Turbine Power Station)

(i) Approval of Board of Directors of the petitioner company or any other competent authority along with delegation of power for projected additional capital expenditure claimed;

(ii) Supporting documents from OEM in respect of equipment, control systems, components which have become obsolete and require replacement as spares are not available with the OEM in accordance with the requirement of capitalization under Regulation 14(3)(vii), and

(iii) Details of consumption of capital spares for last five years i.e. 2009-10 to 2013-14 along with the price and complete list of spares of respective years

6. Petition No. 45/GT/2015 (Kopili Stage-II HEP)

Sl. No.	Year	Ref. Sl. No.	Description of work/ Asset	Amount (₹ in lakh)	Information to be furnished
1	2015-16	2 Page- 36	Closed loop cooling water System for Kopili stage II PH	530.00	Cost-wise details of the Assets included in the system

7. Petition No. 46/GT/2015 (Kopili HEP)

Sl. No.	Year	Ref. Sl. No.	Description of work/ Asset	Amount (₹ in lakh)	Information to be furnished
1	2014-15	1 Page- 34	Turbine Spare Replacement.	2,176.68	a) Units for which the replacement has been done/being done to be specified. b) Reasons for not incurring the expenditure during 2009-14 and base price level for estimating the projected expenditure. c) Copy of in principle approval of CEA.
2		2 Page- 34	Panel Spares Replacement.	520.33	
3		3 Page- 34	Generator Spares Replacement.	1,394.68	
4		4 Page-3	Construction of bay for 5 MVA 132/33 kV transformer at Kopili PS switchyard for station auxiliary supply on cost plus basis.	163.93	In principle approval of CEA for the construction of bay and explain the difficulties which were being faced without this bay and advantages of creating the new bay and details of the equipments included in the bay.
5		14 Page- 36	Supply and Delivery of cables to Kopili Hydro Electric Plant. (Unit-1 & 2)	14.23	a) Copy of CEA approval. b) Details of the cables and purpose of the expenditure.

6	2014-15	16 Page- 37	Supply including installation, testing & commissioning of 2(two) no. of Spare Winding Limbs comprising of HV. LV & Tap Coil for 20 MVA, 11/220 KV EMCO make Generator Transformer including installation, testing & commissioning of Kopili P.S., KHEP. (Unit-1 & 2)	234.81	Reasons for not incurring the expenditure during 2009-14 to be clarified.
7		21 Page- 38	Supply, installation, testing & commissioning of 2 nos of Ingersol Rand make HP Air Compressor (1 no. unit1&2 side and other Unit-3&4 side)	6.00	Details of the old assets to be removed from service to be provided as per Form 9 Bi.
8		22 Page- 38	Hydro mechanical works(New works in old existing structure) for one No Draft Tube gate and one No Pressure Release Valve (PRV) Gate for Unit-IV of Kopli Power Station (4X50MW), KHEP, Umrongso, Dima, Hasao, Assam	35.99	Copy of CWC guideline.
9		25 Page- 39	Raising of Umrong dyke from EL 608.30 M to EL 612.60 M	4.64	a) Copy of approval for raising the dyke level from the competent authority. b) Revised capacity and revised design energy in view of the raising of level of Umrong dyke.
10	2015-16	3 Page- 40	Supply & Commissioning of Numerical Protection system for Unit – 1 & 2 (Generator and Unit Control Panel)	125.00	Copy of CEA letter no. 66/5/SP&PA-2013/212-35 dated 23.1.2014 to be furnished
11		5 Page- 41	Supply, installation, testing & commissioning of New 3-phase 5MVA Station Service Transformer	120.00	Details of the old assets to be removed from service to be provided as per Form 9 Bi.

12	2017-18	4 Page-47	Major Overhauling Works related to Unit – 3 & 4 of Kopili Power Station. As per Annexure-1	6,114.65	<ol style="list-style-type: none"> 1. Details of work/assets. 2. Annexure-I (purported to be enclosed) needs to be furnished by the petitioner. 3. Frequency of major overhauling with the years during which major overhauling of Unit 3 & 4 was carried out.
13		4 Page-58	<u>De-Capitalization</u> Major Overhauling Works related to Unit – 3 & 4 of Kopili Power Station. As per Annexure-2	2,399.00	<ol style="list-style-type: none"> 1. Details of work/assets 2. Annexure- 2 of petition to be furnished.